

**IN THE COURT OF MS. NIRJA BHATIA, SPL. JUDGE, PC
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT,
NEW DELHI**

**RC No. 7 (E)/2011
CBI Vs. M. Ramadoss etc.
CC/R.No. 73/2019**

22.08.2020

Pr. (On screen): Sh. Praneet Sharma, Sr. PP for CBI

A-1 M. Ramodoss and A-2 Murugesan Thiagrajan are present alongwith Id. Counsels Sh. Aditya Wadhwa and Sh. Ayush Shrivastava

Sh. Jeevesh Mehta, Advocate is present for on behalf of Official Liquidator appointed for A-3 M/s. Paramount Airways P. Ltd.

A-4 V. Harshvardhan is stated to have expired

A-5 Niraj Kumar and A-6 Chandra Shekhar Tandon are present alongwith Id. Counsel Sh. Ajit Kumar Singh

Matter is taken up through Video Conferencing hosted by Sh. Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Part submissions heard from Sh. Aditya Wadha, Id. Counsel for A-1 and A-2. He however, seeks time for further arguments.

Sh. Ajit Kumar Singh, Id. Counsel for A-5 and A-6 states that he is not prepared with his arguments today and seeks two weeks time for making his submissions.

On the other hand, Ld. Sr. PP for CBI states that the documents are voluminous and the scanned copies of the same are not available with him and he seeks some time to go through the same and for making his submissions.

At joint request, let the matter be listed on 17.09.2020 for the arguments on the point of charge.

Nirja Bhatia
(NIRJA BHATIA)

Special Judge (PC Act) CBI-03,

RADC/New Delhi /22.08.2020